

HIGH COURT OF JUDICIATURE
AT PATNA

Tender Notice No. 0.4/2020/Computer Cell

TENDER NOTICE

Sealed quotations are invited from Reputed Firms/Original Equipment Manufacturer (OEM)/Authorized Dealers/Suppliers/Service Providers for the supply of Apple I-Pad Pro 2020 and its accessories for the use of Patna High Court.

ARTICLES:

1. Apple iPad Pro 2020 - Seventeen (17) Pieces

Specifications:

A] Display Size- 12.9 inch, 4th Generation

B] Wi-Fi + Cellular

C] Storage 512 GB

2. Compatible Magic Key Board - Seventeen (17) Pieces

3. Compatible Apple Pencil - Seventeen (17) Pieces

INSTRUCTION TO THE BIDDERS

1. The last date for submitting the Bids/Proposal is 3 weeks from date of publication in Indian Trade Journal (ITJ), published by the Director General of Commercial Intelligence and Statistics, Kolkata to the following address of the undersigned which is to be used for further communications with regard to this Notice.

The Registrar (IT)-cum-CPC,
Patna High Court
Patna - 800028, Bihar
Tel No: - 0612- 2504940
Mobile No. 9431025042
Email ID : cpc-pat@indianjudiciary.gov.in

2. The Bidders shall be submitting the bids in three separate envelopes (One for each item). **The bidders shall be at liberty to bid for any one, two or all the three products mentioned above in the Tender Notice.** Each page of bid should be duly signed and stamped by the supplier/firms.

Note: Tender document can be downloaded from official website of PATNA HIGH COURT i.e <http://patnahighcourt.gov.in>

3. The Bids submitted by the bidders should be valid for a minimum period of 90 days from the date of opening of tender and the prices should be valid for a minimum period of 45 days from the date of issuance of the purchase order or execution of purchase agreement.
4. Evaluation of the bids shall be done on the following

parameters:-

- Technical specifications of the iPad and its accessories (if any quoted). Supporting document must be enclosed to confirm the same.
 - Bidder's installation base and after Sales Service support at Patna.
- 5.** The rate quoted in the tender should be inclusive of GST and service charges.
 - 6.** EMD of 5% of total value of product shall be submitted by the Bidders in the form of Account Payee Demand Draft, Fixed Deposit Receipt, Banker's Cheque or Bank Guarantee. EMD of unsuccessful Bidder will be returned after opening of Tender Document.
 - 7.** The delivery of I-pad and other related items to be ordered shall be made by the bidder within 3 weeks from the date of issuance of the purchase order by the HIGH COURT to bidder. All the deliveries should be on CIF (Cost Insurance Freight) basis. If any loss or damage occurs in transit then it will be the responsibility of the supplier to replace the damaged article within the time stipulated in the tender/purchase order for supply / installation. The bidder may take necessary action to claim the insurance money, for the item(s) lost/damaged during transit, from insurance Company at his own level.
 - 8.** PATNA HIGH COURT reserves the right to cancel the total/part purchase order, if the delivery gets delayed from the stipulated period of 3 weeks given in the Purchase Order.

PATNA HIGH COURT shall have no responsibility what-so-ever for any damages sustained by the bidder due to cancellation of the purchase order. In such case, the earnest money deposited by the bidder shall be liable to be forfeited.

- 9.** PATNA HIGH COURT reserves the right to reject any / all items supplied against the purchase order, if found not working satisfactorily at the time of delivery at Patna High Court. The rejected items, if any, shall have to be taken back and replaced by good quality items forthwith at the cost of the supplier. No extra payment shall be made for the rejected item(s).
- 10.** In case, excise duty and/or trade tax/sales tax are reduced or increased subsequently by the Government at the time of placement of the purchase order or delivery, then the same shall be adjusted by either party on production of requisite proof.
- 11.** Payment shall be released to the successful bidder/supplier after supply and Acceptance Test of all the supplied items. Payment shall be released on receipt of the original bills in triplicate complete in all respect and original delivery challans of all the items.
- 12.** I-Pad and accessories will carry three years on-site comprehensive warranty (if applicable) unless and otherwise specifically mentioned in the bidding document.

13. If the bid is submitted by a firm other than the Original Equipment Manufacturer (OEM), then the bidder should furnish documents regarding last three years turn over and ITR. The annual turnover in each of the last three years shall not be less than as mentioned below:-

	Article	Annual turnover in each of the last three Years in Rupees
A.	Apple iPad Pro 2020 with or without the accessories.	50 lakhs
B.	Compatible Magic Key Board and Compatible Apple Pencil	10 lakhs
C.	Compatible Magic Key Board	7 lakhs
D.	Compatible Apple Pencil	3 lakhs

14. The tenders submitted by fax/email or any other similar electronic medium will not be considered. No further correspondence will be entertained on this matter.
15. The registration number of the firm along with the GST number / PAN along with the place of registration should invariably be mentioned in the bid.
16. The bidder shall submit an affidavit that the bidder's firm has not been black listed by the Government of Bihar/Government of India or any other authority. The bids of the black listed bidder shall be deemed to be out rightly rejected.

17. Tender not conforming to any or all the above terms and conditions will be rejected.
18. HIGH COURT reserves the right to increase/decrease the specified quantities of any item(s) given in the tender.
19. HIGH COURT reserves the right to reject any or all the quotations without assigning any reason whatsoever. HIGH COURT would not be under any obligation to give any clarifications to those bidders whose tenders have been rejected.
20. All disputes are subject to Patna Civil Court Jurisdiction only.



05.08.2020

(Rupesh Deo)

**Registrar IT-Cum-CPC I/c
Patna High Court**